

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Criminal Writ Jurisdiction Case No.1850 of 2025**

Arising Out of PS. Case No.-403 Year-2025 Thana- GANDHIMAIDAN District- Patna

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1. Sita Sahu W/O Late Baidyanaith Prasad R/O Bari Patan Devi, Sri Mahabir Jee Mills, Badi Patan Devi Galli, Maharajganj, Gulzarbagh, Patna, Bihar-800007.
2. Shishir Kumar S/O Late Baidyanath Prasad R/ Behind Badi Patan Devi Mandir, Maharajganj, Patna City, Alamganj, Distt.- Patna.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar. Bihar
2. The Principal Secretary, Urban Development and Housing Department, Government of Bihar. Bihar
3. The Secretary, Department of Home, Government of Bihar. Bihar
4. The Director General of Police, Bihar. Bihar
5. The Senior Superintendent of Police, Patna. Bihar
6. The Minicipal Commissioner, Patna Municipal Corporation. Bihar
7. Mr. Prakash Sharma, D.S.P. (Town) Bihar
8. Mr. Rajesh Kumar, P.S In-Charge Gandhi Maidan Police Station. Bihar
9. Mr. Rahul Thakur, P.S. In-Charge, Alamganj Police Station. Bihar

... .. Respondent/s

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**Appearance :**

For the Petitioner/s	:	Mr. Anshul, Sr. Adv. Ms. Mayuri
For the Respondent/s	:	Mr. A.G. Mr. Prabhu Narayan Sharma Mr. Sanjiv Kumar
For the PMC	:	Mr. Prasoon Sinha, Sr. Adv. Mr. Prabhat Kumar

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**CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR**  
**ORAL ORDER**

3      05-08-2025                      Heard learned senior counsel for the petitioners,  
  
learned counsel for the State and learned senior counsel for the  
  
Patna Municipal Corporation.

2. For better appreciation of the facts of the case and  
  
law, learned senior counsel for the petitioners prays for getting



the entire order sheets from the Court of SDJM, Patna in connection with Gandhi Maidan P.S. Case No. 403 of 2025. He will also produce the certified copy of the FIR to show whether non-bailable offence have been added in the FIR subsequently or not as an application has been filed on 30.07.2025 by the I.O. of the case in the Court of SDJM, Patna for adding Section 125, 351(2), 132 of the BNS and Section 30 of the Arms Act in the FIR.

3. List this case on 11.08.2025 at 10:30 A.M.

**(Sandeep Kumar, J)**

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